

(f) Yes, Sir. In some cases arrests have been made and charges laid against the offenders. It has been impressed upon the Australian authorities that it should be ensured that police takes swift and stern action on such complaints.

Indians in jails of Pakistan

28. SHRI KAMAL AKHTAR:

SHRI NAND KISHORE YADAV:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number and details of Indians detained in Pakistan's jails till date;

(b) the number of Indians who have completed their imprisonment period but still lodged in jails of Pakistan as on date;

(c) whether the new Government would take any effective steps to get such Indians released from there;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) As per the information available there are 221 prisoners and 556 fishermen in jails in Pakistan.

(b) In the absence of consular access to many prisoners it is not possible to determine the details of sentences awarded.

(c) to (e) Government has been consistently taking up with the Government of Pakistan, including at the highest level, the issue of Indians in custody in Pakistan.

Indian students in foreign countries

†29. SHRI RAM JETHMALANI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether it is a fact that news reports of attacks on Indian students in foreign countries has come to the notice of Government;

(b) if so, the countries from where news of such incidents has been received;

(c) the number of incidents of attacks on students reported to Government during years 2007, 2008 and the past months of 2009; and

(d) the steps taken by Government so far to check these incidents?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) to (d) Details are being collected and would be placed on the table of the House.

†Original notice of the question was received in Hindi.